

**CENTRAL ADMINISTRATIVE TRIBUNAL
CHANDIGARH BENCH**

...
ORIGINAL APPLICATION NO.060/00958/2018
Chandigarh, this the 14th day of August, 2018

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CORAM:HON'BLE MR. SANJEEV KAUSHIK, MEMBER (J) &
HON'BLE MS. AJANTA DAYALAN, MEMBER (A)

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Kewal Singh s/o Sh. Jaswant Singh, aged 54 years, working as Motor Lorry Driver (Regular), in the office of Executive Engineer (Civil), CPWD, 17-B, BRS Nagar, Ludhiana – 141001.

....Applicant
(Present: Mr. D.R. Sharma, Advocate)

Versus

1. Union of India through the Secretary, M/o Urban Development, Govt. of India, Nirman Bhawan, New Delhi - 110011.
2. Directorate General of Works, Central Public Works Department (CPWD), Nirman Bhawan, Maulana Azad road, New Delhi -110011.
3. Executive Engineer, (Civil), Central Public Works Department CPWD, 17-B, BRS Nagar, Ludhiana – 141001.

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Respondents

ORDER (Oral)
SANJEEV KAUSHIK, MEMBER (J)

1. The short prayer, made by way of the present O.A., is that the respondents be directed to grant the benefit of old pension scheme to the applicant, in view of orders passed in the cases of **Baldev Singh & Others Vs. Union of India & Others** (O.A. No. 060/01047/2014 decided on 26.05.2015) and **Satish Kumar & Others Vs. Union of India & Others** (O.A. No. 060/01048/2014 decided on 26.05.2015), wherein the applicants, who were junior to the applicant herein, have been allowed the relevant benefit, by this Court.

2. Learned counsel for the applicant makes a statement at the bar that the applicant, would be satisfied if a direction is issued to the respondents to consider and take a decision on their pending

representations dated 27.10.2017, 30.11.2017 and 17.03.2018 (Annexures A-1, A-2 and A-3 respectively), in the light of the decision in the cases of Baldev Singh (supra) (Annexure A-7) and Satish Kumar (supra) (Annexure A-8), by this Court, which has been implemented by the respondents vide letter dated 07.10.2016 (Annexure A-9). Learned counsel submitted that the since the applicant is still in service, therefore, his prayer regarding pension benefit, in any manner, is not delayed, and as such he has approached this Tribunal.

3. Considering the aforementioned limited prayer of the learned counsel for the applicant, we do not intend to issue notice to the respondents and call for their reply. The O.A. is disposed of, in limine, with a direction to the respondents to consider the indicated representations of the applicant to grant the benefit under old pension scheme, as per the relevant rule formulation and in view of judicial pronouncements of this Court (Annexure A-7 and A-8) and order (Annexure A-9), by passing a reasoned and speaking order, within a period of two months from the date of receipt of a copy of this order. The order so passed be communicated to the applicant.

4. Needless to mention, the disposal of the O.A. shall not be construed as expression of any opinion on the merits of the case. No costs.

(AJANTA DAYALAN)
MEMBER (A)

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(SANJEEV KAUSHIK)
MEMBER (J)

Dated: 14.08.2018